F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Date: 16.10.2017

CIRCULAR

It has been noticed that when a Member is transferred from one station to another there is no proper record of the orders dictated or reserved by him before his relieving from the station. Hence, it is directed that the Court Masters/SPS shall give an account of all appeals heard/dictated/order reserved by a Member but not released/pronounced before his/her relieving from the station to the concerned Assistant Registrar. The Assistant Registrar shall pursue the matter with the concerned Member through the SPS in the old station until the orders are received/pronounced.

(A. Mohan Kumar)
Registrar

To:
1. SPS to Hon'ble President, CESTAT New Delhi
2. Assistant Registrars, All Benches.
3. SPS/PA, All Benches
4. Court Masters, All Benches.
5. Computer Section – for Website uploading